

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1112**  
ANSWERED ON 09.02.2026

**CORPORATE SOCIAL RESPONSIBILITY FUND IN HIMACHAL PRADESH**

1112 # SHRI HARSH MAHAJAN:

Will the Minister of **POWER** be pleased to state:

- (a) the total amount allocated and spent under Corporate Social Responsibility (CSR) funds in the State of Himachal Pradesh by Public Sector Undertakings and other central public sector undertakings during the last three years, year-wise and undertaking-wise details thereof;
- (b) the areas where the CSR fund has been utilized in the State during this period, and the district-wise details thereof; and
- (c) whether Government has established any monitoring and evaluation mechanism to ensure that the CSR fund in the State is being used transparently, effectively, and in accordance with local needs and if so, the details thereof?

**A N S W E R**

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): The details of total amount allocated and spent by the Central Public Sector Enterprises (CPSEs) under Ministry of Power (MoP) under Corporate Social Responsibility (CSR) funds in the State of Himachal Pradesh during the last three years, CPSE-wise and year-wise, are as follows:

(Amount in Rs. Lakh)

CPSEs	2022-23		2023-24		2024-25	
	Amount Allocated	Amount Spent	Amount Allocated	Amount Spent	Amount Allocated	Amount Spent
NTPC Limited	173.16	173.16	221.51	221.51	420.63	420.63
POWERGRID	699.90	699.90	1970.47	1970.47	400.22	400.22
PFC Limited	129.92	129.92	549.72	549.72	-	-
REC Limited	160.40	160.40	61.41	61.41	-	-
NHPC Limited	2681.47	2339.78	2238.33	1744.99	2528.84	1933.05
SJVN Limited	4286.31	4286.31	3093.63	3093.63	2178.96	2178.96
THDCIL	-	-	33.66	33.66	43.54	43.54

(b): The CPSEs under MoP undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on areas such as Health, Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives, Care for the Elderly, Differently-abled Persons, promoting sports activities, disaster management etc. Activity/State/District-wise details of CSR activities undertaken and funds spent are made available on the respective websites of CPSEs and Ministry of Corporate Affairs, CSR Portal, i.e., [www.csr.gov.in](http://www.csr.gov.in).

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(c): CSR funding is a Board-driven process and the Board of the Enterprise is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee as per Section 135 of the Companies Act, 2013, CSR policy of respective CPSE, DPE guidelines & amendments issued from time to time in this regard. The CSR activities are undertaken by CPSEs by themselves or through agencies/Department of Central/State Governments. The Government monitors the compliance of CSR provisions through the disclosures made by companies in the MCA 21 portal.

Further, Rule 8 of the Companies (CSR Policy) Rules, 2014 provides that every company having average CSR obligation of 10 crore rupees or more in the three immediately preceding financial years, shall undertake impact assessment, through an independent agency, of their CSR projects having outlays of one crore rupees or more, and which have been completed not less than one year before undertaking the impact study. The details of CSR activities, Impact Assessment, etc., are required to be reported by all the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report.

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